

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No.107 of 2003

Jabalpur, this the 24th day of February, 2003.

Hon'ble Mr.R.K.Upadhyaya, Member (A)
Hon'ble Mrs.Meera Chhibber, Member (J)

Vinay Kumar Rajak, son of late Ramkumar
Rajak, aged about 21 years, Occupation-
Nil, R/o 539 Upraitanganj, Sarafa Bazar,
Jabalpur.

-APPLICANT

(By Advocate- Mr.Manoj Sanghi)

Versus

1. Union of India through
its Secretary, Ministry of Defence,
New Delhi.
2. The Central Ordnance Depot,
through its Personal Officer,
Commandant P.B. No.20, Jabalpur.

-RESPONDENTS

O R D E R (ORAL)

By R.K.Upadhyaya, Member (A) :

This application has been filed seeking a direction for compassionate appointment to the applicant on the death of his father Shri Ram Kumar Rajak, who died in harness on 01.01.2002.

2. It is stated that the deceased Government servant left behind six members of his family, which included the widow and three sons and a daughter in addition to his mother of more than 70 years of age. Learned counsel for the applicant invited attention to the representation dated 24.1.2002 (Annexure A-4), in which it has been stated that there is no house left behind by the deceased Government servant and there is no other source of income. According to the widow of the deceased Government servant, eldest son Shri Vinay Kumar Rajak, the present applicant being

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3/2/2003

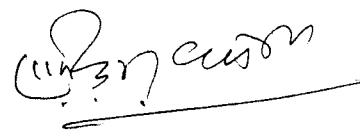
major should have been given compassionate appointment. Learned counsel stated that the impugned order dated 18.12.2002 (Annexure A-7) is cyclostyled ^{one} in which it has been stated that the case of the applicant was considered three times and his case was not found suitable for compassionate appointment. According to him, this was most suitable case and immediate financial ^{help} should have been extended to the deceased Government servant's family.

3. We have heard the learned counsel of the applicant and have considered the material available on record carefully. It appears that the respondents have not considered the entire facts as stated by the learned counsel of the applicant. They have also not stated as to whether there were more deserving cases than the applicant, particularly in view of the dependent minors of the deceased Government servant. Therefore, we consider it desirable that the case of the applicant may be reconsidered by the respondents. The applicant is directed to send a copy of this order to respondent No. 2 within a period of two weeks from today, and the respondents are directed to place before the Committee for reconsideration of the case of the applicant and communicate the decision of the Committee to the applicant by a reasoned order within a period of three months from the date of receipt of copy of this order.

4. In view of our directions in the preceding paragraph, this application is disposed of at the admission stage itself.



(Mrs. Meera Chhibber)
Member (J)



(R.K. Upadhyaya)
Member (A)

Received
Aug 26 1965